

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 263/TT/2017

Subject : Truing up of transmission tariff of 2009-14 and determination of transmission tariff of 2014-19 period of nine assets under Transmission System for Phase-I Generation Projects in Orissa-Part-A in Eastern Region

Date of Hearing : 8.5.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : GMR Kamalanga Energy Limited and 12 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri V.P. Rastogi, PGCIL

Record of Proceedings

The representative of petitioner submitted that the instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 period for the transmission assets under transmission system associated with Orissa Part-A in Eastern Region. The final tariff for the instant assets for 2009-14 period was allowed vide order dated 7.10.2015 in Petition No. 112/TT/2013. He submitted that as per the directions of the Commission in order dated 7.10.2015, the details of year-wise actual payment of IEDC and IDC has been submitted and he requested to allow IEDC and IDC on actual basis. He further submitted that since time over-run has been condoned by the Commission in the said petition, IDC should be allowed at 5% for the completed cost and not COD cost.

2. After hearing the petitioner, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

